

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 312

IA-2515/2022

In

IB-536/ND/2021

IN THE MATTER OF:

Union Bank of India

.... Petitioner/Applicant

Vs.

Shri Amit Katyal

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 26.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Respondent : Ms. Shalya Agarwal Adv.

For the PG : Mr. Gajanand K. Adv.

ORDER

IA-2515/2022

One week further time granted to the Personal Guarantor to bring on record the written submissions.

Ld. Counsel appearing for the Personal Guarantor seeks liberty to place on record a copy of order dated 07.03.2024 and 25.04.2024 passed by the Hon'ble NCLAT in "***Company Appeal (AT) (Ins.) No. 466 of 2024***" titled as "***Amulya Kumar Mishra Vs. Splendor Landbase Ltd. and Anr.***" Liberty granted.

Ld. Counsel appearing for the Resolution Professional is also at liberty to file the written submissions before the next date of hearing.

List the matter **on 15.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)